

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA: 350/00907/2016

Date of Order: 20.06.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Purna Ch. Bindhani
Vs.
E. Rly.

For the Applicant : Mr. AK Banerjee, Counsel
Mr. P. Sanyal, Counsel

For the Respondents : Mr. AK Banerjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

The applicant is aggrieved by the transfer order dated 06.05.2016 whereby he has been transferred from SSE/BGA-II to SSE/BGB on administrative ground. He has preferred representations to the Sr. DEE(G)/SDAH/E.Rly. dated 12.05.2016 and 04.06.2016, which are pending before the said authority.

2. Mr. AK Banerjee, learned counsel on behalf of the respondents submits that he does not have any instruction in regard to disposal of the same.
3. Learned counsel for applicant submits that he shall be satisfied if a direction is given to the respondents to consider the prayer of the applicant in a time bound manner.
4. Since the representations have been preferred and the applicant's counsel submits that the applicant would retire on 28.02.2018 within 2 years from this date, during which he could not be transferred, the OA is disposed of with a direction upon the respondent no. 4 or any other competent authority to look into the grievance of the applicant as projected by way of representation and pass an appropriate reasoned and speaking order within a period of one month.
5. Till such time the applicant would not be compelled to join the transferred post and no penal action would be taken against the applicant.
6. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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